GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION No. 5083

TO BE ANSWERED ON WEDNESDAY, 24TH JULY, 2019.

Triple Talaq Law

5083. SHRIT.N.PRATHAPAN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether complaints/concerns of violation of fundamental rights in new triple talaq law have come to the notice of the Government and if so, the details thereof;
- (b) whether Government is ready to discuss the issue with the Muslim scholars in the country and if so, the details thereof and the steps taken in this regard; and
- (c) whether Government would initiate a social empowerment campaign against misusing of triple talaq and if so, the details thereof?

ANSWER

MINISTER OF LAW & JUSTICE,

COMMUNICATIONS AND ELECTRONICS& INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) The Muslim Women (Protection of Rights on Marriage) Bill, 2019 introduced in Lok Sabha on the 21st June, 2019 seeks to replace the Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019 (Ord. 4 of 2019). This Bill is to give effect to the judgment of the Supreme Court in the case of Shayara Bano and Others *Vs.* Union of India and Others reported in A.I.R2017 S.C 4609more effectively. The constitutional validity of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (Ord. 7 of 2018), which is on similar lines of the present Bill has been examined and upheld by the High Court of Delhi in Writ Petition (Civil) No. 10341 of 2018 (Shahid Azad *Vs* Union of India).

(b) & (c) Does not arise.